

Shri Hari Vishnu Kamath: It has been well said that the greatness of a man lies in the attention he bestows on small things. The Minister does not care for the rules. He should show respect for the rules; otherwise, he should quit.

Shri M. C. Chagla: The wording is:

"The Minister shall ordinarily intimate to Secretary his intention to correct his answer or statement... within twenty-four hours..."

I quite agree. If there is a mistake, it is his duty to Parliament to immediately come and say 'I have made a mistake; I am sorry. I want to correct it'. But you will see when I read the statement, what it deals with. My department drew my attention to it five or six months later. They should be more vigilant and more expeditious. I regret this delay. I agree that as far as possible there should be no delay. But the rule, you will see, says that the Minister shall ordinarily intimate.....

Mr. Speaker: In extraordinary circumstances, delay is possible. It has only to be explained. If the department is making this correction after 8 months, that is rather surprising. The department also should look into it within a reasonable period.

Shri M. C. Chagla: I entirely agree. There has been considerable delay, more than there should have been. I express my regret. You will see from the statement that it is not such an important thing which I could have noticed.

Mr. Speaker: Is he laying it on the Table?....

Shri M. C. Chagla: May I?

I lay on the Table a statement correcting reply given to starred question No. 718 and a supplementary question arising out of it, answered in the Lok Sabha on 8-12-1965 regard-

ing research in Gandhian philosophy. [Placed in Library. See No. LT-6881/66].

13.28 hrs.

TERMINATION OF SUSPENSION OF MEMBER

(Shri Kapur Singh)

Shri Ranga (Chittoor): Sir, you were good enough to give me this permission to request the House to remit the unexpired portion of the suspension in the motion that was passed against my colleague and member of my Group, Shri Kapur Singh.

The House is aware of the circumstances under which the suspension order was passed. Already more than two weeks have elapsed and we have just more than a week to go before the end of this session. I have been feeling very unhappy about the whole episode, and also about the suspension order that came to be passed against one of my Group Members. Therefore, I appeal to you, the Leader of the House and the Leaders of the other Groups also in this House and the whole House to accede to my request and agree to remit the rest of the suspension period. I give you and the House the assurance that we will try our best, and I will do my best as the Leader of the Group to see that our Members observe and respect the rules and conventions of the House.

The Leader of the House (Shri Satya Narayan Sinha): In view of what the Leader of the Swatantra Group Opposition has said and also the letter he has written to you and the assurance he has given to you and the House that the entire Group, of which he is the Leader, will abide by the rules and conventions of the House, I move:

"That the suspension of Sardar Kapur Singh ordered by the House on the 9th August, 1966, be terminated with effect from today".

Shri Sonavane (Pandharpur): But will the Members of his party obey him?

Before you put it to the vote, may I enquire of hon. Shri Ranga whether he will be able to control the Members of his party when they are agitated and ruffled?

Shri Solanki (Kaira): Mr. Ranga was not present on that occasion, you will remember. He was not here.

Mr. Speaker: The question is:

"That the suspension of Sardar Kapur Singh ordered by the House on the 9th August, 1966, be terminated with effect from today."

The motion was adopted.

13.39 hrs.

RE: RELEASE OF ARRESTED
GOLDSMITHS

Shri S. M. Banerjee (Kanpur): May I put a question on the Gold Control statement? You said you would allow. When the Finance Minister made a statement, I rose and I wanted to put some questions, you said you would allow afterwards.

Mr. Speaker: I told him that he was raising that point that an assurance had been given.....

Shri Daji (Indore): The Finance Minister made a statement. He was asking permission to put a question.

Shri S. M. Banerjee: My question is this. It was very good on the part of the Finance Minister to have made a statement and given some sort of assurance. He said that he would not consider gold control as such, he is not making a statement now, that will be made after the entire matter is discussed, but about other things he gave an assurance, and he made an appeal to the goldsmiths.

Mr. Speaker: He may put the question.

Shri S. M. Banerjee: I put two questions. One is about gold control. Another is, the men have been arrested. So, I wanted an assurance from the Home Minister whether after this assurance they were to release them or not. Those people.....

Mr. Speaker: He has put the question now.

Shri S. M. Banerjee: The Home Minister has conveniently gone away as if it is not his responsibility.

Mr. Speaker: I can allow him some other time.

Shri S. M. Banerjee: For seven days they have been in jail.

Shri Indrajit Gupta (Calcutta South West): He has appealed to them to give up the hunger strike. In the meantime they are arrested and put in jail. What is the grace in this appeal, I do not understand.

Shri S. M. Banerjee: Let them be released.

The Minister of Finance (Shri Sachindra Chaudhuri): May I say something? As I said, we shall treat every case with sympathy. If the hunger strike is given up, then the question of release will arise. Will the friends....

Shri Indrajit Gupta: You have locked them up in jail.

Shri S. M. Banerjee: Anil Basu may die any moment.

Mr. Speaker: He asks for the answer, when he is answering it, he shouts him down. What is this procedure? (*Interruptions*) You ask my permission that you want to put a question, I asked the Minister to reply. When he is answering, you shout him down.

Shri Nambiar (Tiruchirapalli): We would like to have the answer completed.

Shri Sachindra Chaudhuri: May I be permitted to make my answer? If I may, I will ask my hon. friends with the utmost humility that they will be kind enough—I will ask the Home Minister to make arrangements for them to see these gentlemen in jail—to get them go off the hunger strike and any other kind of thing....

Shri S. M. Banerjee: Unconditional release.